

Sardar Sarovar Project

819. SHRI SANAT MEHTA : Will the Minister of WATER RESOURCES be pleased to state:

(a) the steps taken by the Union Government to place its views before the Supreme Court to resolve the dispute of Sardar Sarovar Project outside the Court;

(b) if not, the reasons therefor;

(c) whether the Union Government are aware that Gujarat is suffering from financial loss in terms of interest, as the financing of the project mostly has to be done by the State; and

(d) if so, the measures proposed to be adopted by the Government to resolve the dispute of Sardar Sarovar Project?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA) : (a) A meeting of the Chief Ministers of Gujarat, Madhya Pradesh, Maharashtra and Rajasthan was convened by the Prime Minister on 15.7.96 and 16.7.96 in New Delhi to discuss the implementation of Sardar Sarovar Dam and the outcome of this meeting was placed before the Supreme Court on 22.8.96

(b) Does not arise.

(c) and (d) Delay in completion of the project has resulted in cost over-run, affecting all the party States including Gujarat. The matter is *sub-judice* as the Narmada Bachao Andolan has filed a Writ Petition (Civil) No. 319 of 1994 on Sardar Sarovar Project in the Supreme Court of India.

Air Collisions

820. SHRI SURESH KALMADI : Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of air collisions, near-midair collisions and emergency landings during the last one year, till date;

(b) the details of loss of life and property as a result of the air collisions;

(c) the findings of the inquiries conducted into such air crashes and the remedial measures proposed by the inquiry commission; and

(d) the steps taken/proposed to be taken by the Government to prevent such collisions?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM) : (a) During the last one year till date, there has been one air collision between Saudia B-747 aircraft

and Kazakh IL-76 aircraft near Charkhi Dadri on 12.11.96, four near-mid air collisions and four emergency landing cases.

(b) A total of 349 persons received fatal injuries in the air collision accident between Saudia B-747 aircraft and Kazakh IL-76 aircraft. Both the aircraft were completely destroyed.

(c) and (d) The accident has been investigated by a Court of Inquiry appointed by the Government under Rule 75 of the Aircraft Rules, 1937. The report of the Court of Inquiry is under examination.

Survey of GT Road by World Bank

821. KUMARI SUSHILA TIRIYA : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether it is a fact that World Bank had surveyed the Grand Trunk Road in 1984 and had sanctioned financial grant for this road;

(b) if so, the details thereof; and

(c) the reasons for not constructing the road for the last twelve years?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) and (b) World Bank has provided loan assistance for development of following sections of Grand Trunk Road since 1985.

State	Name of the Project	Present status
Punjab	(i) Four laning and strengthening of Sirhind-Jalandhar (Km 252-373) section of NH 1.	Completed
	(ii) Four laning and strengthening of Sirhind-Punjab/Haryana Border (Km 212-252) section of NH 1.	In progress
Haryana	(i) Four laning and strengthening of Murthal-Kamal (Km 52-130) section of NH-1.	In progress
	(ii) Four laning and strengthening of Kamal-Ambala Punjab/Haryana Border (Km 133-212) section of NH 1.	In progress
West Bengal	(i) Construction of a new two lane road between Dankuni and Palsit on the Delhi-Calcutta corridor of NH-2 (65 Km).	In progress
	(ii) Four laning and strengthening Rankanj-West Bengal/Bihar Border (Km 438-474) section of NH-2.	Tenders received.

(c) Does not arise.